CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

31.05.2012

OA No. 385/2012

Mr. C.B. Sharma, Counsel for applicant.

The applicant has filed the present OA against the inaction of the respondent in not making payment of medical reimbursement of Rs.1,87,180/- for treatment of his daughter, Ms. Seems Sharma, during the period from 16.09.2008 to 18.09.2008 during emergency at Escorts Hospital, New Delhi, despite approval of respondent no. 3 & 4.

Heard the learned counsel for the applicant. He argued that the respondents have not yet decided the applicant's claim for medical reimbursement of his daughter. He drew my attention to the letter dated 05.07.2010 (Annexure A/5), which is a letter from the Chief Medical Director. In view of the fact that no decision has been taken by the respondents on the claim submitted by the applicant for medical reimbursement of his daughter, the respondents are directed to decide the claim of the applicant for medical reimbursement of his daughter as per rules within a period of three months from the date of receipt of a copy of this order.

With these observations, the OA is disposed of with no order as to costs.

(Anil Kumar) Member (A)

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